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## मध्यप्रदेश राजपत्र

## ( असाधारण ) प्राधिकार से प्रकाशित

क्रमांक 609]

भोपाल, मंगलवार, दिनांक 14 नवम्बर 2017-कार्तिक 23, शक 1939

वाणिज्यिक कर विभाग मंत्रालय, वल्लभ भवन, भोपाल

F No. A 3-42-2017-1-V(147)

Bhopal, the 14th November, 2017

In exercise of the powers conferred by sub-section (1) of section 11 of the Madhya Pradesh Goods and Services Tax Act, 2017 (19 of 2017), the State Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following further amendments in this department's notification No. FA-3-42/2017/1/V(53) dated 30.06.2017, namely:-

In the said notification, in the Table, -

- (a) against serial number 11A, for the entry in column (3), the following entry shall be substituted namely: -
  - "Service provided by Fair Price Shops to Central Government, State Government or Union territory by way of sale of food grains, kerosene, sugar, edible oil, etc. under Public Distribution System against consideration in the form of commission or margin.";
- (b) the serial number 11B and the entries relating thereto, shall be omitted;

(c) after serial number 79 and the entries relating thereto, the following serial number and entries shall be inserted namely: -

VIII. V 3 3 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1			(4)	15
(1)	(2)	(3)	(4)	(5)
"79A	Heading	Services by way of admission to a protected	Nil	Nil".
	9996	monument so declared under the Ancient Monuments		
		and Archaeological Sites and Remains Act 1958 (24 of		
		1958) or any of the State Acts, for the time being in		
,		force		

2. This notification shall come into force with effect from 15<sup>th</sup> of November, 2017.

By order and in the name of Governor of Madhya Pradesh, ARUN PARMAR, Dy. Secy.